



**The Eastern Institute for Integrated Learning in Management University,
Sikkim Act, 2006**

Act No. 04 of 2006

Keywords:

Amendment appended: 14 of 2021

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SIKKIM

GOVERNMENT



GAZETTE

EXTRAORDINARY
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Gangtok	Monday 17 th April, 2006	No.
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GOVERNMENT OF SIKKIM
LAW DEPARTMENT

No. 28/LD/2006.

Date: 03.04.2006.

NOTIFICATION

The following Act of the Sikkim Legislative Assembly having received assent of the Governor on 24.03.2006 is published for general information:

EASTERN INSTITUTE FOR INTEGRATED LEARNING IN MANAGEMENT UNIVERSITY, SIKKIM ACT 2006

ACT NO. 4 of 2006

AN

ACT

to establish and incorporate a University in the State, with emphasis on providing high quality and industry relevant education in the areas of Business & Management, Engineering & Technology (with emphasis on Hydel Power-Training & Development), Computing & Information Technology, Entrepreneurship, Rural Development, Biotechnology, Biosciences & Environmental Sciences, Architecture, Media & Communication, Film & Television Production, Basic Sciences, Humanities, Juridical Sciences, Life Sciences, Liberal Art & Sciences, Performing Arts, Nursing, Quality Training & Development of State Government Officers etc. and related areas sponsored by the Eastern Institute for Integrated Learning in Management (EILM), Kolkata, West Bengal and to provide for matters connected therewith or incidental thereto.

Be it enacted by the Legislature of Sikkim in the Fifty-seventh year of the Republic of India as follows:

- (3) The manner of winding up of the University would be such as may be prescribed by the State Government in this behalf :
- Provided that no such action will be initiated without affording a reasonable opportunity to show cause to the Sponsor.
- (4) On receipt of the notice referred to in sub-section (1), the State Government shall, in consultation with the AICTE and UGC make such arrangements for administration of the University from the proposed date of dissolution of the University by the Sponsor and until the last batch of students in regular courses of studies of the University complete their courses of studies in such manner as may be prescribed by the Statutes.
- Expenditure of the University during dissolution 48. (1) The expenditure for administration of the University during the taking over period of its management under section 47 shall be met out of the endowment fund, the general fund or the development fund.
- (2) If the funds referred to sub-section (1) are not sufficient to meet the expenditure of the University during the taking over period of its management, such expenditure may be met by disposing of the properties or assets of the University, by the State Government.
- Laying of Statutes and rules 49. Every Statute or rules made under this Act shall, as soon as may be after it is made, be laid before the State Legislature.
- Removal of difficulties 50. (1) If any difficulty arises in giving effect to the provisions of this Act, the State Government may, by a notification or order, make such provisions, not inconsistent with the provisions of this Act, as appear to it to be necessary or expedient, for removing the difficulty :
- Provided that no notification, order under sub-section (1) shall be made after the expiration of a period of three years from the commencement of this Act.
- (2) Every order made under sub-section (1) shall, as soon as may be after it is made, be laid before the State Legislature.

By Order.

R. K. Purkatyastha (SSJS)
Legal Remembrancer-Cum-Secretary
Law Department
File No. 16 (82) LD/P/2006

- Amendment of long title** 3. In the principal Act, in the long title, for the words “Eastern Institute for Integrated Learning in Management (EILM) Kolkatta, West Bengal” the words “Advance Education and Research Foundation (AMOGH), New Delhi” shall be substituted.
- Amendment of section 2** 4. In the principal Act, in Section 2, in clause (xii), for the words appearing after the words “means the” the words “Advance Education and Research Foundation (AMOGH), A-127, Vikash Vihar, Kakroula Road, New Delhi” shall be substituted.
- Insertion of new sub-section (5) and (6) in Section 47** 5. In the principal Act, in Section 47, after sub-section (4), the following new sub-sections shall be inserted namely:
5. The State Government may by notification in the Official Gazette, revive the university after its dissolution under different name and with a different sponsor if it is satisfied that the said revival of the university is expedient and necessary.
6. The State Government shall hold no liability towards any claims for reinstatement and back wages and other previous liabilities, if any, post revival of the university under a different name.

Suraj Chettri (SSJS)
L.R-cum-Secretary
Law & P.A. Department.
F. No. 11(656)/L&PAD/2021



सत्यमेव जयते

University Grants Commission
शिक्षा मंत्रालय, भारत सरकार
(Ministry of Education, Govt. of India)
बहादुरशाह जफरमार्ग नईदिल्ली- 110 002
Bahadurshah Zafar Marg, New Delhi-110002
Phone : 011-23604329, 011-23604325



ज्ञान-विज्ञान विमुक्तये

SPEED-POST

F.No.8-23/2021(CPP-I/PU)

May, 2022

The Registrar,
Sikkim Alpine University
(Formerly EIILM University),
Kamrang, Namchi,
Dist- South Sikkim – 737126

06 MAY 2022

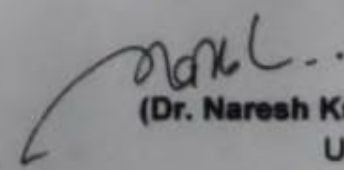
Subject:- Status of the Sikkim Alpine University (Formerly EIILM University),
Kamrang, Namchi, Dist- South Sikkim – 737126 - regarding.

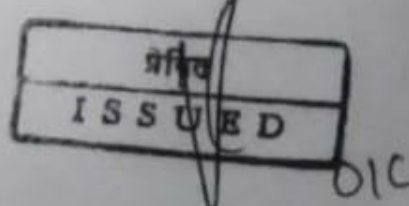
Sir,

With reference to your letter No.SAU/RO/UGC/0063/2022 dated 30.03.2022 on the subject cited above, I am directed to inform you that **Sikkim Alpine University (Formerly EIILM University), Kamrang, Namchi, Dist- South Sikkim – 737126** has been **established/notified on 28.08.2021** by the Act of the State Legislature of Sikkim as a Private University and is empowered to award degrees as specified under Section 22 of the UGC Act through its main campus in regular mode with the approval of Statutory Bodies of the University and Statutory Council(s), wherever it is required and after creating required academic and physical infrastructure facilities including library, laboratories and appointment of teaching and supporting staffs as per the norms and standards laid down by UGC and other relevant Statutory Council(s). The name of the University has been included in the list of Universities established as per section 2 (f) of the UGC Act, 1956.

Further, it is informed that the University did not submitted information required by the UGC for inspection purposes. In the absence of required information, the physical inspection of the University could not be carried out by the UGC to ascertain fulfilment of criteria in terms of the programmes, faculty, infrastructural facilities, financial viability, etc, as mandated under clause 4 of the UGC (Establishment of and Maintenance of Standards in Private Universities) Regulations, 2003. You are again advised to submit the information so that necessary action with regard to inspection of the University could be taken by the UGC.

Yours faithfully,


(Dr. Naresh Kumar Sharma)
Under Secretary



डॉ. (श्रीमती) पंकज मित्तल
(पूर्व कुलपति, बीपीएस महिला विश्वविद्यालय, हरियाणा)
महासचिव

Dr. (Mrs.) Pankaj Mittal
(Former Vice Chancellor, BPS Women University, Haryana)
Secretary General



भारतीय विश्वविद्यालय संघ
ए०आई०यू० हाउस, 16, कॉमरेड इंद्रजीत गुप्ता मार्ग
(कोटला मार्ग), नई दिल्ली-110 002

Association of Indian Universities
AIU House, 16, Comrade Indrajit Gupta Marg (Kotla Marg),
New Delhi-110 002

AIU/Meet/Mem/2022
June 13, 2022

Dear **Dr. Saxena**,

Welcome to AIU fraternity!

I am glad to inform you that the Association of Indian Universities (AIU) has considered the application of the Sikkim Alpine University, Namchi, Sikkim for grant of membership of AIU and resolved to grant the same with effect from **May 06, 2022 (Date of UGC letter)** and placed it in the **East Zone**.

I am enclosing a copy of the conditions for granting membership, approved by the General Body of the Association at its 84th Annual Meeting (Business Session) held on November 14, 2009 for your perusal (Annexure-I).

With regards,

Yours sincerely,

(Pankaj Mittal)

Encl: As above

Dr. H L Saxena
Vice Chancellor
Sikkim Alpine University
Kamrang, Namchi
Dist- South Sikkim
Sikkim-737126
saxena1945@rediffmail.com;

**Conditions approved by the General Body for granting Membership of AIU
(Self financed Universities, Private Universities and deemed to be Universities, private Institutes)**

2. For all self financed Universities, Private Universities and deemed to be Universities, private Institutes, following membership rules shall apply.
- (i) deleted.**
 - (ii) For getting membership of AIU the University must be registered under section 2(f) of the UGC Act, 1956.**
 - (iii) deleted.*
 - (iv) deleted.**
 - (v) The annual membership fee shall be Rs 1.50 lakhs (plus GST@18%) for these universities (private, self-financed)
 - (vi) Membership application processing fee shall be Rs.10,000/- (plus GST@18%) (One time)
 - (vii) If the Vice Chancellor or Director of these Institutions is the trustee of the trust/ company/society which runs the University/Institutions and or his/her **near relative** - like son, daughter, father, mother, brother, sister, wife, husband, first cousin, direct-in-laws, direct grand children, direct dependent of member Vice Chancellor/Director he/she will not be permitted to occupy any office in administration of AIU and will not have any voting right.
 - (viii) The Vice Chancellor/Director will be required to give an undertaking on Rs.100/- stamp paper that he is not covered by the term **near relative** as mentioned in sub-section (vii) above.
 - (ix) The University shall be represented by University's Vice Chancellor/Director alone.

*Amended at the 88th Annual Meeting of the General Body (Business Session) held at KIIT University, Bhubaneswar

** Amended at the 94th Annual Meeting of the General Body (Business Session).
